

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2023**

**With IAs No. 79/2023, 86/2024 & 87/2024**

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Tata Power Company Limited and 9 others

Date of Hearing: **28.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL  
Ms. Srishti Khindaria, Advocate, GUVNL  
Shri Anand K. Ganesan, Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri Parth Bhalla, Advocate, GUVNL  
Ms. Shubhi Sharma, Advocate, TPCL  
Shri Tushar Srivastava, Advocate, TPCL  
Shri Divyansh Kasana, Advocate, TPCL  
Shri Samprati Singh, Advocate, TPCL  
Shri Tushar Mathur, Advocate, MSEDCL

**Record of Proceedings**

Due to paucity of time, the hearing of the petition was adjourned.

2. The Petition shall be listed for hearing at **2:30 p.m.** on **8.11.2024** along with Petition No. 92/MP/2023.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

